

Per Tribunal Date: 11/1/01
Applicant in person by [Signature]
Advocate / Respondent by [Signature]
Council. [Signature]
The matter adjourned to 05/11/01
for FH
[Signature] Dy. Registrar

(79) Per Tribunal Date: 05/11
Applicant in Person/by none
Advocate/Respondent by S.K. R-U-shetty
Council.....Time.....
The matter adjourned to 04/12/07
ForFH.....
[Signature] Dy. Registrar

Per Tribunal Date: 4/12/01
Applicant in person by none
Advocate / Respondent by R K Kelly
Council. Time Va
The matter adjourned to 10/12/01
for
[Signature] Dy. Registrar

10.12.201
The matter
By Notification
at 10.12.201 The
matter is adjourned
to 22.1.202
[Signature]

(15) Per Tribunal Date: 22/01/02
Applicant in Person/by None
Advocate/Respondent by None
Council.....Time.....
The matter adjourned to 29/01/02
ForFH.....
[Signature] Dy. Registrar

(24) Per Tribunal Date: 29/01/02
Applicant in Person/by None
Advocate/Respondent by R Ushetty
Council.....Time.....
The matter adjourned to 30/01/02
ForFH.....
[Signature] Dy. Registrar

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Per Tribunal

Date: 30/01/02

Applicant in Person/by None

Advocate/Respondent by R.K. Shetty

Council... P. Ine... vs... R.K. Shetty

The matter adjourned to 05/02/02

For... f... ..

Dy. Registrar
for

④

Per Tribunal

Date: 05/02/02

Applicant in Person/by

Advocate/Respondent by

Council... A... ho... D... is available

The matter adjourned to 13/02/02

For... ..

Dy. Registrar

13.2.02

None for the applicant.
Shri R.R. Shetty for the
respondents.

In this case the applicant
has not appeared on the last
several occasions. In fact the
case has been listed on a large
number of occasions and he
has not been present. It can
be presumed, he is not interested
in pursuing the matter. The
OA is therefore dismissed for
non-prosecution. No costs.

PLM -
(S.L. Jain)
M(J)

B. N. Bahadur
(B.N. Bahadur)
MCA

sub

order/Judgement despatched
to Applicant/Respondent (s)
on 05/3/2002

④
14/3/2002